

अनुसार वायु प्रदूषक कारखानों को राज्य प्रदूषण नियंत्रण बोर्ड में 24.3.84 तक अथवा इससे पूर्व मंजूरी के लिए आवेदन करना पड़ता है। बोर्ड में सिर्फ कुछ कारखानों से हो आवेदन प्राप्त हुए हैं जिनकी जांच की जा रही है। चूंकि, हाल ही में सिर्फ कुछ आवेदन प्राप्त हुए हैं, अतः राज्य बोर्ड डस्ट कंटेनर को उपयोग में लाने वाले वायु-प्रदूषक कारखानों की जिला वार सूची नहीं बना सका है। प्रत्येक मामले की जांच के बाद राज्य बोर्ड ने वायु नियमों के अनुसार आवश्यक कार्यवाही करने का प्रस्ताव किया है।

आग्नेयास्त्रों के लिए लाइसेंस जारी करना

7251. श्री जयपाल सिंह कश्यप : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) बंदूक, रायफल, रिवाल्वर, पिस्तौल और 30 कार्बाइन जैसे आग्नेयास्त्रों के लिए राज्य-वार कितने लाइसेंस जारी किए गए हैं ;

(ख) पिछले तीन वर्षों में इन शस्त्रों की संख्या में कितनी वृद्धि हुई ;

(ग) इन वर्षों में लाइसेंस धारकों को जारी की गई गोलियों में से प्रत्येक श्रेणी की कितनी गोलियों का प्रयोग किया गया ; और

(घ) क्या सरकार यह सुनिश्चित करने के लिए कोई कदम उठा रही है कि इन गोलियों का अवैध कार्यों के लिए प्रयोग न किया जाए ?

गृह मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारी सिन्हा) : (क) से (ग) सूचना एकत्र की जा रही है और सभापटल पर रख दी जाएगी।

(घ) इस संबंध में शस्त्र अधिनियम, 1959 और शस्त्र नियम, 1962 में सुरक्षण की व्यवस्था है।

बड़े राज्यों का विभाजन

7252. श्री जयपाल सिंह कश्यप : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार उत्तर प्रदेश, बिहार, मध्य प्रदेश आदि जैसे बड़े राज्यों का प्रशासनिक दृष्टि से विभाजन करने का है ; और

(ख) यदि हां, तो तत्संबंधी व्यौरा क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्रीमती राम दुलारी सिन्हा) : (क) जी नहीं, श्रीमान।

(ख) प्रश्न नहीं उठता।

Setting up of Industries in Champaran

7253. SHRI PITAMBAR SINHA : Will the Minister of INDUSTRY be pleased to state :

(a) the number of small scale industries started in West Champaran districts till the end of February, 1984;

(b) the number of units closed; and

(c) the number of new units proposed to be started and the progress thereon, if any ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO) : (a) As per report received from the District Industries Centre of West Champaran, 4029 units comprising of 763 small scale and 3266 artisans based units were established from 1978-79 to Decemer, 1983.

(b) As reported by the DIC, 9 units were closed down in 1980-81.

(c) The target for establishing new units in West Champaran district as set by the State Government was 440 units for 1983-84.

Enumeration of Poor Persons by Gram Panchayats

7254. SHRI ATAL BIHARI VAJ-
PAYEE :
DR. VASANT KUMAR
PANDIT :
SHRI RAM JETHMALANI :
SHRI KRISHNA KUMAR
GOYAL :
SHRI R.L.P. VERMA :
SHRI N.K. SHEJWALKAR :
SHRI BABURAO PARA-
NJPE :
SHRI SURAJ BHAN :

Will the Minister of PLANNING be pleased to refer to the reply given to Starred Question No. 247 on 14 March, 1984 regarding people below poverty line and state :

(a) whether he had informed the House that to estimate the number of poor persons, the poor were being enumerated by grampanchayats in each village and the list was being published 'on a board';

(b) whether since then he has collected information State-wise as to in how many villages such boards with such lists are being maintained, if so, their State-wise numbers;

(c) whether there is even a single State in the country with a single such village, if so, the name of the village and information displayed on its board;

(d) the names of such villages in the Union Territories for which the Centre is responsible, and the information displayed on their boards; and

(e) how the Gram Panchayats are supposed to determine whether or not a

supposedly poor person has consumed 2400 calories or less ?

THE MINISTER OF PLANNING (SHRI S.B. CHAVAN) : (a) It was indicated, in the context of a Question whether the Government would prepare a list of those below the poverty line in every village to prevent mal-practices by vested interest and Middle-men, the the poorest among the poor were being enumerated and a list was being published and displayed on a board,

(b) to (d) The statement is based on the guidelines issued by the Government of India in this regard, so as to ensure proper selection of beneficiaries under the Integrated Rural Development Programme. The relevant circular, D.O. No. M. 14013/5/83-IRD. III dated May 13, 1983, of the Ministry of Rural Development, Government of India is laid on the Table of the House [placed in library. See No. LT 8147-84].

No village-wise count is kept in the Planning Commission about this, as it is the responsibility of the State Governments and local administration to implement the guidelines in their respective jurisdictions.

(e) The selection of the beneficiaries is expected to be made by the implementing authorities on the basis of the general expenditure level of the family concerned. Therefore, the question of determining the Calorie consumption of each poor person does not arise.

Development Projects for Islands in bay of Bengal and Arabian Sea

7255. SHRI ATAL BIHARI VAJ-
PAYEE :
SHRI SURAJ BHAN :

Will the minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 312 on 16 November, 1983 regarding development of Indian islands and state :